

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 8

IA 829/2023 IN C.P. (IB)/265(MB)2020

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI H.V. SUBBA RAO
HON'BLE MEMBER(J)

ORDER SHEET OF THE HEARING ON **07.03.2023**

NAME OF THE PARTIES: - **RELIANCE COMMERCIAL
FINANCE LIMITED**
VS
D B REALTY LIMITED

Appearance (via video-conference):

For the Applicant : None present

For the Respondent : Akash Agarwal i/b ABH Law LLP

IBC under Sec 7 Rule 11 of NCLT, 2016

ORDER

This is an application filed for withdrawal of the main company petition bearing CP No. 265/2020 contending that the matter has been settled out of the court between the parties and the parties have entered into settlement agreement. The Corporate Debtor has agreed to pay an amount to the tune of Rs. 185,60,00,000/- as full and final settlement. Further the said amount is also accepted by the Financial Creditor. The settlement agreement is also find annexed with this Interlocutory Application. Having considered the submission and the averments made in the application, this Bench is satisfied and hence allows the applicant to withdraw the main Company Petition. Accordingly, IA 829/2023 is allowed. Company Petition no. 265/2020 is dismissed as withdrawn.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

H.V. SUBBA RAO
Member (Judicial)